

**Central Administrative Tribunal
Principal Bench**

C.P.No.318/2018
in
OA No. 507/2018

This the 5th day of October, 2018

**Hon'ble Shri K.N. Shrivastava, Member (A)
Hon'ble Shri S.N. Terdal, Member (J)**

Ms.Pallavi Kumari,(Aged about 40 years)
D/o Sh. Chnder Bhan
R/o RZ -322, Gali No.7
Geetanjali Park, West Sagarpur
New Delhi.

... Petitioner

(By Advocate: Shri A.K.Bhakt)

Versus

Sh. Rajiv Yaduvanshi
The Secretary
Principal Secretary (Health & Family Welfare),
Department of Health & Family Welfare,
Government of NCT of Delhi
Room No.A-907, A Wing
9th Level, Delhi Secretariat, I.P.Estate.
New Delhi-02. ...Contemnor/respondent No.3

ORDER (ORAL)

Hon'ble Mr.K.N.Shrivastava,M(A)

This C.P. has been filed for alleging non compliance of the Tribunal's order dated 31.01.2018 in OA 507 of 2018. The only direction issued by the Tribunal was that respondent No. 3 shall decide the pending representation of the applicant within a period of 2 months by way of reasoned and speaking order. Shri A.K.

Bhakt learned counsel for the petitioner/original applicant has placed on record an order dated 28.06.2018 passed by the Secretary, (H&FW) GNCTD whereby the pending representation of the applicant has been disposed of. As such the order of the Tribunal has been complied with.

2. In view of this, C.P. has become infructuous and the same is dismissed accordingly. The petitioner shall have the liberty to take appropriate remedy as available to him under law, in case he is not satisfied with the order dated 28.06.2018 passed by the Secretary, (H&FW) GNCTD.
3. No order as to costs.

(S.N.Terdal)
Member(J)

(K.N.Shrivastava)
Member(A)

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